

ITEM NO.16

COURT NO.2

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s). 615/2023

MUNDONA RURAL DEVELOPMENT FOUNDATION

Petitioner(s)

VERSUS

UNION OF INDIA

Respondent(s)

(FOR ADMISSION and IA No.113183/2023-EXEMPTION FROM FILING O.T. )

Date : 06-07-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL  
HON'BLE MR. JUSTICE SUDHANSHU DHULIA

For Petitioner(s) Ms. Swati Jindal Garg, AOR  
Ms. Arushi Kulshrestha, Adv.  
Mr. Sowmya China, Adv.  
Ms. Sanskriti Shakuntala Gupta, Adv.  
Ms. Shobha Gupta, Adv.  
Ms. Nidhi Kumar, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

The petitioner-foundation seeks to flag the issue of the manner in which the 50% reservation of women in Panchayati Raj institution is working. It is not that the petition gives some solution to the problem flagged i.e. a proxy process being followed in election of these Pradhans. It is her submission that actually the men behind the women are operating the Panchayats. We did put to the learned counsel as to what can judicial intervention do in

this scenario as you cannot preclude a section of women merely because they are willing to lend their shoulders to this scenario. Her submission is that a Committee be constituted to look into the problem. We believe this is not the function of this Court.

We feel that it is for the respondent-Ministry of Panchayati Raj to look into the grievance raised by the petitioner as to whether there is a better mechanism to implement the object of women reservation.

Thus we permit the petitioner to make a representation to the respondent which should naturally look into the issue flagged by the petitioner-foundation.

With the aforesaid observation, the petition stands disposed of.

Pending application(s) also stands disposed of.

(RASHMI DHYANI PANT)  
COURT MASTER

(POONAM VAID)  
COURT MASTER